

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 58 of 2011**

**27.06.13**

List this matter on **28.06.13** as prayed by both the learned counsel for parties to furnish a fresh address on the respondent No. 8.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC (SH) No. 44 of 2013**

**27.06.13**

Heard Mr. A Kumar, the learned counsel for the petitioner.

Issue notice to the respondent to show cause as to why this instant petition should not be considered and why such other order or orders should not be passed as this Court may deem fit and proper.

Notice is made returnable within 2(two) weeks.

Since Mr. ND Chullai, the learned state counsel has entered appearance and accepted notice on behalf of the state respondent, no formal notice is called for.

However, the petitioner's counsel to furnish a copy of the petition as well as annexures to the learned state counsel during the course of the day.

List this matter on 11.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Cr. MC (SH) No. 43 of 2013**

**27.06.13**

Heard Mr. A Kumar, the learned counsel for the petitioner.

The matter shall be considered along with the Main Case in the next date fixed.

List this matter on 11.07.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Rev.P.(SH) No. 38 of 2013**

**27.06.13**

List this matter on 4.07.13 as prayed for by the learned counsel for the parties.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 339 of 2008**

**27.06.13**

List this matter on 4.07.13 as Mr. S Dey, the learned counsel for the District Council is busy in the other Court as informed by his junior counsel Mr. LR Sangma.

JUDGE

V. Lyndem.

